

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 260 of 1999(R)

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

23/23.04.2021 The case is taken up through Video Conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

Neither learned amicus-curiae for the petitioner nor learned counsel for the State of Jharkhand is present.

Put up this case after summer vacation under appropriate heading.

Satish/-

(RAJESH SHANKAR, J)